

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.105/(MAH)/2013
CA No. 64/2015

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Ms. Padmnabha Anantrao Panditrao

V/s.

M/s. Panditrao Mines & Minerals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	SRINIVAS ATREYA	ADVOCATE FOR PETITIONER 1/6y INDIALAW	

2 Adv. Vinod J.
Mulla
ilb
SD Israni law
Chembur

Adv for
Resp 2 to 5



ORDER

CA No. 64/2015 in TCP No.105/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present. However, the Learned Representative of the Petitioner is seeking time to argue the matter. Adjournment granted.
2. From the records it is noticed that vide para 9 of C.A.64/2015 the applicant has mentioned that the veracity of the signatures of the

...2...

Petitioner is under investigation by the Investigating Officer and the Forensic Examination is at an advance stage by the Police. In the said para it is also mentioned that the Examination Report is awaiting.

3. Under circumstance the respondents and Applicant in C.A. No. 64/2015 are hereby directed to pursue the matter to obtain the Report by the said Investigating Authority and a copy should be placed to this Bench on or before next date of hearing.
4. C.A. No. 64/2015 and C.P. No. 105/2013 is now enlisted for hearing on **09.03.2017.**

30th January, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)